(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 27739 2025/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ramneet Sharma S/O Shri Rajinder Kumar Sharma R/O Village Dandi, Chabri, Tehsil Bhalla, District Doda.

vide notification No. 1254 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46875-82 RG/LP Dated:26.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ramneet Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>27740</u> RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wamic Wasim Nargal S/O Shri Wasim Sadiq Nargal

R/O H.No 174, Sector-A Subash Nagar, Rehari, Tehsil and District Jammu

vide notification No. 1155 of 2024/RG/LP dated 19.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before. 25-08-2025

By Order

(Mohammad Yasin Beigh) **Registrar Administration** 

No: 46883 - 90 RG/LP Dated: 26.08.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Wamic Wasim Nargal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 9775 of 2025/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Luxmi Ahuja

D/O Shri Baldev Raj Ahuja

R/O JMC 763, Lane No.3, near Metador Stand, Bhagwati Nagar, Tehsil & District Jammu

vide notification No. 981 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46891-90 RG/LP Dated:26.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Luxmi Ahuja, Advocate

.....for information and necessary action.

Additional Registrar (L.P)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2776 of 2025 TRG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raghav Sawhney

S/O Shri Ashutosh Sawhney

R/O H.No.343, Pacca Danga, Tehsil & District Jammu.

vide notification No. 1016 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46899-907 RG/LP Dated: 9608.2025 2

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Raghav Sawhney, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 9776 of 9095 /RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Novid Azam

S/O Shri Mohd Azam

R/O Village Jamola, Block Budhal, Tehsil Koteranka, District Rajouri.

vide notification No. 1234 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46908 - 915 RG/LP Dated 26.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Novid Azam, Advocate

.....for information and necessary action.

Additional Registrar (

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2778 2025 RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarif Hussain S/O Shri Bashir Hussain R/O Kote, P/O Behrote, Tehsil Thannamandi, District Rajouri.

vide notification No. 1314 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46916-23 RG/LP Dated: 2608.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tarif Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2786 of 2025 /RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bindu Devi D/O Shri Rashpal Singh R/O Khori Sangar, Ransoo, Tehsil Pouni, District Reasi.

vide notification No. 967 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46945-52 RG/LP Dated: 26.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bindu Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2781 H 2025/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivani Devi D/O Shri Balkar Chand R/O Village Kalyana, Tehsil R.S. Pura, District Jammu.

vide notification No. 1045 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46953-60 RG/LP Dated:96.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivani Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3782 6 3021 RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Veerta Mishra D/O Shri Shridhar Mishra R/O Kishanpur, Kharta, Tehsil Dansal, District Jammu

vide notification No. 1272 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46961-68 RG/LP Dated: 2608.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Veerta Mishra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 9783 of July /RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gunveen Kour

D/O Shri Manjeet Singh

R/O Camp Gole Gujral, Talab Tillo, Mohalla Sach Khand, Tehsil & District
Jammu

vide notification No. 973 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46969-76 RG/LP Dated 26.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gunveen Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2784420257RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Shabab Malik S/O Shri Mohd Pervaiz R/O Chowkian Darhal, P/O Darhal, Tehsil & District Rajouri

vide notification No. 1229 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46977-84 RG/LP Dated: \$6.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Shabab Malik, Advocate

.....for information and necessary action.

#### HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

#### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2785 020/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Baasit Riaz Ahanger S/O Shri Riaz Ahmad Ahanger R/O Hadad Pura Thakrie, Tehsil & District Kishtwar.

vide notification No. 965 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration** 

No: 46965-92 RG/LP Dated: 36.08.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Kishtwar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kishtwar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Baasit Riaz Ahanger, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 378642035 RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parul Kumar

S/O Shri Rajesh Kumar

R/O W.No.4, Opposite Little Angels School, College Road, Tehsil & District Kathua.

vide notification No. 1007 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 46993-47600 RG/LP Dated: 26.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Parul Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 27879/2025/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nazakit Shabir S/O Shri Qazi Shabir Ahmed R/O Village Behrote, Tehsil Thannamandi, District Rajouri

vide notification No. 1005 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 4700/-7668 RG/LP Dated 26.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nazakit Shabir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 27-88 of 2020 RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naklesh Sharma S/O Shri Mohan Lal Sharma R/O Village Palli, W.No.03, Tehsil Bari-Brahmana, District Samba

vide notification No. 1231 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47009-70/6 RG/LP Dated: 26.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Naklesh Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 978962095/RG/LP Dated: 36.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Kashif Malik S/O Shri Mohd Wajahad

R/O Near Julia Bridge, Main City, Ward No.07, Tehsil & District Rajouri

vide notification No. 1308 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47017 - 24 RG/LP Dated: 26.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Kashif Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2790 of 2025/RG/LP Dated: 26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Himani Sasan D/O Shri Kewal Krishan R/O Village Dalogra, Tehsil & District Rajouri

vide notification No. 976 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47025-39 RG/LP Dated: 26.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Himani Sasan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 97919/2025/RG/LP Dated:26.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fraz Saquib S/O Shri Abdul Hafiz Khan R/O Harni, Tehsil Mendhar, District Poonch

vide notification No. 970 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47041=48 RG/LP Dated:26.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fraz Saquib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 12-92 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms Asha Devi D/O Shri Ved Parkash

R/O Bhatoli (Kaller), Bhalla, Bhaderwah, Tehsil Bhalla, District Doda

vide notification No. 1192 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47073-80 RG/LP Dated: \$7.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms Asha Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1993 of 2015/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sonia Sharma

D/O Shri Raj Kumar

R/O Village Chak Jaralan, P/O Bagnoti, Tehsil Nowshera, District Rajouri

vide notification No. 1255 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47081-88 RG/LP Dated:27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonia Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 199449095 RG/LP Dated 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Sharma

S/O Shri Sant Ram Sharma

R/O Railway Line, Village Gagian, Tehsil R.S. Pura, District Jammu

vide notification No. 1318 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47089-96 RG/LP Dated:27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1995 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumeer Shabir

S/O Shri Shabir Ahmed

R/O Near Primary School Leyan, Tehsil Leyan Kewah Banoon, District Kishtwar

vide notification No. 1028 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40797 -864 RG/LP Dated: \$2,08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sumeer Shabir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1996 4) 3035 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dinesh Gupta

S/O Shri Manohar Lal

R/O H.No.1, Lane No.3, Indira Colony, Janipur, Tehsil Jammu North & District Jammu

vide notification No. 1222 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/05-12 RG/LP Dated: \$2,08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Dinesh Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 129742025/RG/LP Dated:27:08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ishaq S/O Shri Mohd Yousief R/O Dharana, Tehsil Mendhar, District Poonch

vide notification No. 1223 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47113-20 RG/LP Dated: 2708.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ishaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1297 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suryansh Thakur S/O Shri Krishan Chand Manhas R/O Village Trigam, Galiga, Tehsil & District Kishtwar.

vide notification No. 1260 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/21-28 RG/LP Dated:27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suryansh Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 12990 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanchit Kaswalia

S/O Shri Rampaul Kaswalia

R/O Village Drawtey, Tehsil R.S. Pura, District Jammu.

vide notification No. 1261 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/29-36 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanchit Kaswalia, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1300 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayushman Pandita S/O Shri Manoj Kumar Pandita R/O Gurha Brahmna, Patoli, Tehsil & District Jammu

vide notification No. 959 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/37-44 RG/LP Dated:27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ayushman Pandita, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1301 42025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashish Mahajan S/O Shri Ashwani Gupta R/O H.No.113, Ward No.3, Bari Brahmana, District Samba

vide notification No. 963 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47145-52 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashish Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 02 9/295/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anit Singh S/O Shri Jia Lal R/O Village Dhanwan, Tehsil Kalakote, District Rajouri

vide notification No. 961 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/53-60 RG/LP Dated: \$708.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Anit Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1303-62025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tushar Singh

S/O Shri Pritpal Singh Oberai

R/O Sector-7, Lane No.3, Guru Nagak Nagar, Tehsil & District Jammu

vide notification No. 1312 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47161-68 RG/LP Dated:27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tushar Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1304 of 2025 RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sushil Kumar S/O Shri Bansi Lal

R/O Ranjari P/O Rahya, Tehsil Vijaypur, District Samba

vide notification No. 1276 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/69-76 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sushil Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1305 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parth Kaushal

S/O Shri Gopal Singh

R/O Katra, Bhagtha, Tehsil Katra, District Reasi

vide notification No. 1246 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/77-84 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Parth Kaushal, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 130649357RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehreen

D/O Mohd Aftab

R/O W.No.17, H.No.33, Salian Talab, Tehsil & District Udhmapur

vide notification No. 1306 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/85-92 RG/LP Dated: 2708.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhmapur

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhmapur

- 5. CPC e-Courts, High Court of J&K and Ladakh, Śrinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Mehreen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13070/2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajal Somriya D/O Shri Dara Singh

R/O Near High School Ramban, Village Alanbass, Tehsil Banihal, District Ramban.

vide notification No. 1296 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47/93-200 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kajal Somriya, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1308 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gurpreet

S/O Shri Sucha Ram

R/O Village Chak Gadha Dhar, Tehsil & District Kathua

vide notification No. 1291 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47201-200 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Gurpreet, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1309 af2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Garima Sharma D/O Shri Parveen Sharma R/O H.No.8, Krishna Nagar, Tehsil & District Jammu

vide notification No. 1290 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47211-18 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Garima Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1310 of 2025 /RG/LP Dated? 7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Bharti D/O Shri Devi Dutta

R/O Kothi Morh (Chak Chuha, Tehsil Bishnah, District Jammu

vide notification No. 1220 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47256-63 RG/LP Dated:\$7.08.2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Diksha Bharti, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13114/2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arvind Singh

S/O Shri Bishan Singh

R/O Village Dharouth, Mandole-Kastigarh, Tehsil Kastigarh, District Doda

vide notification No. 1214 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47264-71 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Doda**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Arvind Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 13/9 42025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priyanka Bharti D/O Shri Romesh Lal R/O Village Chak Baja, Tehsil R.S. Pura, District Jammu

vide notification No. 1239 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 47272-79 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Priyanka Bharti, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1313 4295/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Payal Deep Kour

D/O Shri Amarjeet Singh

R/O Simbal camp, W.No.2, Near Krishna Mandir, Tehsil R.S. Pura, Jammu

vide notification No. 1240 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47280-87RG/LP Dated: 37.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Payal Deep Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1314 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nikhil Kumar

S/O Shri Narinder Kumar

R/O Lane No.2, Satellite Colony Bathindi Morh, Tehsil Bahu, District Jammu

vide notification No. 1232 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47288-95 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nikhil Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 13154) 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rubia Altaf D/O Shri Altaf Hussain R/O Plangarh P/O Behrote, Tehsil Thannamandi, District Rajouri

vide notification No. 1249 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47296-303RG/LP Dated: 2708.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rubia Altaf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1316 of 2025 /RG/LP Dated: ₹7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mubasher Hussain Manhas S/O Shri Mohd Amin Manhas R/O Gool Gundi, Tehsil Gool, Mohalla Behamdasa, District Ramban

vide notification No. 1301 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47304-11 RG/LP Dated:27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ramban

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mubasher Hussain Manhas, Advocate ......for information and necessary action.

Additional Registrar (

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 1317 0 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ritish Sharma

S/O Shri Khem Raj Sharma

R/O H.No.74 (Pvt), Sector 2, Channi Himmat, Tehsil Bahu, District Jammu

vide notification No. 1013 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47319 - 19 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Ritish Sharma, Advocate 7.

.....for information and necessary action.

(Additional Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1318 of 2025 /RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shiva Ji Rathore

S/O Shri Ranjeet Rathore

R/O Village Loiedhar, Dhar, Tehsil Mugalmaidan, District Kishtwar.

vide notification No. 1046 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration** 

No: 4732027 \_RG/LP Dated:22.08.2025

#### Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kishtwar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

7. Mr. Shiva Ji Rathore, Advocate

.....for information and necessary action.

Additional Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1319 9 2025 /RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Himanshi Verma

D/O Shri Naresh Kumar

R/O Gagore Vijaypur near Middile School, Jammoria, Tehsil Vijaypur, District Jammu

vide notification No. 1292 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47328-3≤ RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Himanshi Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1320 0/2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Imran S/O Shri Gulzar Ahmed R/O Upper Dalwah, Tehsil Gool, District Ramban

vide notification No. 998 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47336-43 RG/LP Dated:27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Imran, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1321 0/ 2025 /RG/LP Dated 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Varun Verma S/O Shri Ravi Kumar Verma R/O VPO Gurha Brahmana, Tehsil Akhnoor, District Jammu

vide notification No. 1052 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47344-51 RG/LP Dated \$7.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Varun Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 22 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Purvayia Miskeen D/O Shri Sameer Miskeen R/O 136, Lower Laxmi Nagar, Sarwal, Tehsil & District Jammu

vide notification No. 1243 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47352-59 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Purvayia Miskeen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1323 012025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Reedhika Sharma

D/O Shri Jatinder Sharma

R/O House No.305, Lane-O, Sector-2, Durga Nagar, Tehsil-Jammu North, District Jammu

vide notification No. 1250 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47360-67 RG/LP Dated:27.08.2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Reedhika Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1325 6 2025/RG/LP Dated: \$\frac{1}{2}\tau.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Gupta S/O Shri Lekh Raj Gupta R/O Ward No.12, Parliawand, Tehsil & District Kathua

vide notification No. 1253 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47376-83 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rahul Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 96 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar S/O Shri Chhankar Chand R/O Village Amala, Tehsil Samba, District Samba

vide notification No. 1275 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47384-91 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sanjeev Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1327 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Jamwal

S/O Shri Karan Singh Jamwal

R/O H.No.115, W.No.3, Rajput Mandi, Tehsil Akhnoor, District Jammu

vide notification No. 1320 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47392-99 RG/LP Dated:27.08.2025

## Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vishal Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1328 12025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudit Mahajan S/O Shri Rakesh Mahajan R/O H.No.276, W.No.1, Subash Nagar, Dhar Road, Tehsil & District Udhampur

vide notification No. 2018 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47400-07 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mudit Mahajan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1329 of 2025/RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Prashant Manhas S/O Shri Ghar Singh R/O Village Nandwal, Tehsil Khour, District Jammu

vide notification No. 1010 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47408-15 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Prashant Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1330 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Sharma

D/O Shri Kartar Nath Sharma

R/O Padanoo, Garhi, Udhampur, Tehsil & District Udhampur.

vide notification No. 1012 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47416-23 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Priya Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1331 @ 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raghav Jandial S/O Shri Pawan Kishore Jandial R/O 122/3, Adarsh Colony, Tehsil & District Udhampur

vide notification No. 1022 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47424-31 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raghav Jandial, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1332 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tayoub Javed S/O Shri Shabir Ahmed R/O Kalaban, Tehsil Mendhar, Distt. Poonch

vide notification No. 20 dated 16.05.2019 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47432-39 RG/LP Dated:₹7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Poonch

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Tayoub Javed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1333 9 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Arif S/O Abdul Rashid R/O Chachawah B, Tehsil Gool, District Ramban

vide notification No. 66 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47440-47 RG/LP Dated: 27.08.2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Arif, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1334 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Munish Khosla

S/O Amit Khosla

R/O H.No.75, Sector 1A, Sharika Vihar, near JP School Lower Roop Nagar, Tehsil & District Jammu.

vide notification No. 1015 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47448-55 RG/LP Dated: \$7.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Munish Khosla, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1335 0 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Sharyar Gul

S/O Mohd Shafi

R/O Rajnagar Budhgal, Mohalla Naik, near Govt. Middle School Budhal, Tehsil Koternanka, District Rajouri.

vide notification No. 999 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47456-63 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Sharyar Gul, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 36 0 2025 /RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Avnish Kumar S/O Shri Charanjeet

R/O Chani Mansar (Lake), Tehsil Majalta & District Udhampur

vide notification No. 960 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47464-71 RG/LP Dated: ₹7.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Avnish Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1337 of 2025/RG/LP Dated: 77:08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ruchika Dogra

D/O Shri Mohan Lal Smotra

R/O Neeli Nalah, Barola, Dhanni, Tehsil & District Udhampur.

vide notification No. 1019 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47472-79 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ruchika Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1338 of 2025 /RG/LP Dated: \$\frac{9}{2}\$.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Geetaanjali

D/O Shri Nasib Singh

R/O Village Shahpur, Tehsil Koteranka, District Rajouri

vide notification No. 1289 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47480-87 RG/LP Dated:27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Geetaanjali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 13390/2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manali Vaid D/O Shri Anil Gupta

R/O W.No.10, Bishnah, Tehsil Bishnah, District Jammu

vide notification No. 993 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47488-95 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manali Vaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 40 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashiq S/O Shri Mohd Iqbal

R/O Village Ladote P/O Kalalkass, Tehsil & District Rajouri

vide notification No. 1311 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47496-503 RG/LP Dated:27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri.

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Ashiq, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 13410/2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Devi D/O Shri Phalato Ram R/O Village Baryal Kawa, Tehsil & District Udhampur

vide notification No. 1011 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47504-11 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Pooja Devi, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1342 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Sharma D/O Shri Anil Kumar

R/O House No.103, Sector-4, Trikuta Nagar, Tehsil Bahu, District Jammu.

vide notification No. 1193 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47512-19 RG/LP Dated:27.08.2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anjali Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 43 of 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhil DK Singh

S/O Shri Devinder Singh

R/O Ward No.16, Lane No.3, Sarasvati Vihar, Upper Shiv Nagar, Tehsil & District Kathua

vide notification No. 1206 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47520-27 RG/LP Dated:27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kathua

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akhil DK Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 44 of 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehak Jabeen D/O Shri Qasim Ud Din R/O Pacca Talab, Bahu Fort, Tehsil & District Jammu

vide notification No. 1304 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47528-35 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Jabeen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 1345 of 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sonali Sharma

D/O Shri Ganesh Dutt

R/O Satura, Upper Gurha Mehtian, Tehsil Hira Nagar, District Kathua

vide notification No. 1271 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47536-43 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sonali Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1346 of 2027/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bhanu Dev

S/O Shri Ranjit Bhadur Bandral

R/O Village Zangli, Shamthi, Tehsil Kastigarh, District Doda

vide notification No. 562 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47544-51 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bhanu Dev, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1347 of 2026/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumeet Singh S/O Shri Uttam Singh

R/O H.No.52, Manhas Niwas, Doomi, Tehsil Bhalwal, District Jammu

vide notification No. 1025 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47552-59 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sumeet Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1348 of 2025/RG/LP Dated: \$7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manat Ali S/O Shri Mohd Ashraf R/O Village Jinder Khurd, Tehsil Bishnah District Jammu

vide notification No. 984 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47560-67 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manat Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1349 of 2025 /RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karan Jain S/O Shri Raj Kumar

R/O H.No.45-C, Gali Hakim Paras Ram, Jain Bazar, Tehsil and District Jammu

vide notification No. 980 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47568-75 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Karan Jain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13500 2025/RG/LP Dated: \$7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ashwani Kumar

S/O Shri Krishan Dutt Sharma

R/O Fatwal P/O Bana Chak, Tehsil Bishnah, District Jammu

vide notification No. 1639 dated 28.03.2019 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47576 - 83 RG/LP Dated: 27.08.2025

## Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ashwani Kumar, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13510 2025 /RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bhawani Sharma D/O Shri Shanti Saroop

R/O Village Chadwal, Tehsil Hira Nagar, District Kathua

vide notification No. 1216 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47584-91 RG/LP Dated: 27.08.2025

## Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kathua

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Bhawani Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1359 0/2025/RG/LP Dated:97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deerez Khajuria S/O Shri Som Raj R/o Marhote Bera, Tata Pani, Tehsil Kalakote, District Rajouri

vide notification No. 1218 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 47592-99 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Deerez Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1353 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Purvehi Khajuria

D/O Shri Ram Swroop Khajuria

R/O Village Ucha Pind, Tehsil Ramkot, District Kathua

vide notification No. 1241 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>47600 - 07</u> RG/LP Dated: \$7.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Purvehi Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1354 of 2025 /RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Majid S/O Mohd Zulf R/O Hill Tak, Upper Dodaj, Tehsil Darhal, District Rajouri.

vide notification No. 1288 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47608-15 RG/LP Dated: 27.08.2025

## Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Majid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1355 of 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohabat Ali S/O Mohd Sadiq R/O Village Nadian, Tehsil Darhal, District Rajouri.

vide notification No. 1224 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47616 - 23 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohabat Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1356 @12025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pankaj Saproo

S/O Pintoo Kumar Saproo

R/O Krishna Nagar, Kashmiri Basti, Miran Sahib, R.S. Pura, District Jammu

vide notification No. 1238 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47624-31 RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pankaj Saproo, Advocate

.....for information and necessary action.

Additional Registrar (

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1357 2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nakul Singh S/O Shri Pritam Singh

R/O Village Barmori, Post office/Tehsil Nagri Prole, District Kathua

vide notification No. 1006 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47632-39 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Kathua

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nakul Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1358 of 2025 /RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajjad Ahmed Sheikh S/O Bashir Ahmed Sheikh R/O Village Kunda, Tehsil Pogal Pristan, District Ramban

vide notification No. 1042 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>47640-47</u> RG/LP Dated:27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sajjad Ahmed Sheikh, Advocate

.....for information and necessary action.

ا.ط Additional Registrar ( الجرا

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>1359 of 2025</u> /RG/LP Dated: \$7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajda Batool D/O Amir Hussain Shah R/O Village Surhoti, Tehsil Mendhar, District Poonch

vide notification No. 1044 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47648-55 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sajda Batool, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1360 of 2025 /RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Alankrit Sharma S/O Shri Rakesh Sharma R/O 41/7, Channi Himmat, Tehsil Bahu, District Jammu

vide notification No. 1197 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47656-63 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Alankrit Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1361 of 2025/RG/LP Dated: \$7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shaik Manzoor S/O Manzoor Ahmed

R/O Village Bhatali, Tehsil Thannamandi, District Rajouri

vide notification No. 1263 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47664-71 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shaik Manzoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>1362</u> <u>of 2025</u> /RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Singh Katoch

S/O Jai Lal

R/O Pogal, Tehsil Pogal Paristan, District Ramban.

vide notification No. 1265 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47672-79 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sandeep Singh Katoch, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1363 of 2025/RG/LP Dated: 37.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Urgyan Thinley S/O Rinchen Thupstan

R/O Leh Ladakh, Taru Village- Thagzurpa, House No.48, Tehsil & District Leh.

vide notification No. 1316 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47680-87 RG/LP Dated:27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Urgyan Thinley, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1364 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vaishali Singh D/O Shri Sukhbir Singh R/O Village Suchani, Tehsil Vijaypur, District Samba

vide notification No. 1317 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47688-95 RG/LP Dated: 3.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vaishali Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1365 6/2025/RG/LP Dated: \$7.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Singh Sohil S/O Shri Hari Dass Singh Sohil R/O Sojmatna, Inyar, Tehsil Ramsoo, District Ramban

vide notification No. 1279 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47696-703 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sandeep Singh Sohil, Advocate

.....for information and necessary action.

Àdditional Régistrar (إلـ.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1366 of 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vishakha Sharma D/O Shri Kalidass

R/O Industrial Estate, Dhar Road, Udhampur, Gole Mela Rathian, Tehsil & District Udhampur

vide notification No. 1319 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47704-11 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vishakha Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 136-7-12025/RG/LP Dated: 97.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Safeer Ahmad S/O Shri Gulzar Hussain R/O Hari Ward No.1, Tehsil Surankote, District Poonch

vide notification No. 173 dated 18.06.2019 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47719-19 RG/LP Dated: 27.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Safeer Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1368 of 2 025/RG/LP Dated: 37.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Reyan Chak

S/O Mohammad Rafiq Chak

R/O Eidgah Colony, Kiryani Talab, Narwal Bala, Tehsil Bahu, District Jammu

vide notification No. 988 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: <u>リ チ チ 2 0 ー 2 テ</u> RG/LP Dated: 27-08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Reyan Chak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13690 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Iqram Hussain Choudhary

S/O Mohammed Sadiq

R/O Katarmal, Bloc; Panjgrain, Tehsil Manjakote, District Rajouri

vide notification No. 1293 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47728 -35 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Igram Hussain Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1370 9/2025/RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourav Kumar Sharma S/O Shri Koshal Kumar R/O Kotedhara, Tehsil & District Rajouri

vide notification No. 1043 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47-736-43 RG/LP Dated: 27.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sourav Kumar Sharma, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1371 of 2025 /RG/LP Dated:27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ansari Maraj Alam

D/O Shri Ansari Jawed Alam

R/O House No.220, Tilwanpura, Asher, Tehsil Banihal, District Ramban

vide notification No. 1210 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47744-51 RG/LP Dated:22.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Ansari Maraj Alam, Advocate

.....for information and necessary action.

Àdditional Registrar ( L,

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1372025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Mustkeem Baig S/O Mohd Farooq Baig R/O H.No.408, Amphalla, Tehsil & District Jammu

vide notification No. 990 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47752-59 RG/LP Dated: \$7.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Mustkeem Baig, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 13 73 et 2025/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mashkoor Ahmad

S/O Mohd Sabir

R/O Village Kalihand, Tehsil & District Doda

vide notification No. 1307 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47760-67 RG/LP Dated: 27.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mashkoor Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>1374 of 2025</u>/RG/LP Dated: 27.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Wasid

S/O Mohd Naseem

R/O Nar Samuti, Ward No.1, Tehsil Mendhar, District Poonch.

vide notification No. 1300 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47768-75 RG/LP Dated:97.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohd Wasid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>2794 σ λλου</u>/RG/LP Dated: 1.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kaneez Fatima D/O Mohd Rahim R/O Village Shaker Chiktan, Tehsil Chiktan, District Kargil

vide notification No. 1295 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47095-902\_RG/LP Dated: )8.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kargil
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kargil
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kaneez Fatima, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3795 of 2025/RG/LP Dated: 2808.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Antrikshita Bahu D/O Shri Mohan Lal Bahu R/O Mundhar Dhrobary, Tehsil Kastigarh, District Doda

vide notification No. 1190 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47988-15 RG/LP Dated: 28.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, **Doda**
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Antrikshita Bahu, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 3796 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saqlain Niaz S/O Shri Niaz Ahmed

R/O W.No.5, Mohalla Kote, Fazalabad, Tehsil Surankote, District Poonch

vide notification No. 1264 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47916-23 RG/LP Dated: 28.08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Saglain Niaz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>2797 012025</u>/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aayush Malhotra S/O Shri S.K Malhotra

R/O House No.75, Sector-6, Channi Himmat, Tehsil Bahu, District Jammu

vide notification No. 1191 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47924-31 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aayush Malhotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2798 64 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manisha Sharma D/O Shri Tarsem Sharma R/O JK-02-002284511, Village Changran, Tehsil & District Kathua

vide notification No. 1303 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47932-39 RG/LP Dated: 28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manisha Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2799 01202/RG/LP Dated:28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mariyam Musserat

D/O Mohd Qazam

R/O Village Topa Dodaj, Tehsil Darhal, District Rajouri

vide notification No. 1302 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47940-47 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mariyam Musserat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2000 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjum Kousar D/O Ab Rashid R/O Village Bagga, Tehsil Mahore, District Reasi

vide notification No. 1208 of 2024/RG/LP dated 23.07.2024 for a period of one

Certificates/LL.B Degrees from the concerned University and verification of

year has been extended till 31.12.2026 subject to the verification of his/her

his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47964-71 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Anjum Kousar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2001 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rubina Alam

D/O Monawwer Alam

R/O Village Kalaban, Tehsil Mendhar, District Poonch

vide notification No. 60 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47973-00 RG/LP Dated: 28,08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rubina Alam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2002 01 202 /RG/LP Dated 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Harpreet Singh S/O Charanjeet Singh

R/O F 467, Sector-2, Nanak Nagar, Tehsil Bahu, District Jammu

vide notification No. 975 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47981-00 RG/LP Dated: 08.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Harpreet Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2003 of 2025/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mandeep

S/O Shri Munshi Ram

R/O Village Dalsar Challar, Tehsil Ramnagar, District Udhampur

vide notification No. 983 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47989-96 RG/LP Dated: 20.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mandeep, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2804 of 2025 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Noor-ul-Amin S/O Shri Bahir Ahmed R/O Shadole, Tehsil Mahore, District Reasi.

vide notification No. 1001 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 47987-40M4 RG/LP Dated: 18.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Noor ul Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2005 of 2025/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Maneeha Shaheen

D/O Shri Nasrullah Khan

R/O Near State Bank of India, Mohalla Anderkot, Tehsil & District Rajouri

vide notification No. 996 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48005-12 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Maneeha Shaheen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 1806 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Karmjeet Singh S/O Shri Rattan Singh R/O Village Karyan, Tehsil Bhalla, District Doda

vide notification No. 979 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48013-20 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Karmjeet Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>2007 of 2025</u>/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Usama Hashmi S/O Syed Nazir Hussain R/O Ghat Tehsil & District Doda.

vide notification No. 1035 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48021-28 RG/LP Dated:28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Syed Usama Hashmi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3008 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hunardeep Singh

S/O Shri Bikramjeet Singh

R/O 8-A Extension, Gandhi Nagar, Tehsil Rakh Bahu, District Jammu

vide notification No. 1868 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration** 

No: 48029-34 RG/LP Dated: 28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Hunardeep Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2009 of 2025/RG/LP Dated 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waqar Hussain Shah

S/O Mohd Alyas Shah

R/O Raj Nagar, Budhal, Tehsil Koternaka, District Rajouri.

vide notification No. 1056 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48037-44 RG/LP Dated:20.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Wagar Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2810 of 2015 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Kumar S/O Shri Bishan Dass

R/O Village Kambal Danga, Tehsil & District Udhampur.

vide notification No. 1248 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48045-52 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahul Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2811 of 2025 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rushda Choudhary D/O Shri Gulam Hassan R/O Lower Laxmi Nagar, Sarwal, Tehsil & District Jammu.

vide notification No. 1017 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40053-60 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rushda Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2012 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumit Singh Manhas S/O Shri Neen Kumar Manhas R/O Village Meherara, Tehsil Bhaderwah, District Doda

vide notification No. 1041 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40061-68 RG/LP Dated: 208.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sumit Singh Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2013 of 2025/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahir Hussain S/O Mohd Ayoub Dar R/O Village Seel, Tehsil & District Doda

vide notification No. 1049 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 9069-76 RG/LP Dated:28.08.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Bhaderwah 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Doda 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Tahir Hussain, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: <u>2814 of 2025</u> /RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gourav Phounsha S/O Shri Tilak Raj R/O Village Balore, Tehsil & District Samba

vide notification No. 971 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40677-84 RG/LP Dated:) &08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gourav Phounsha, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2015 of 2025/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Sharma S/O Shri Satish Kumar R/O Village Muthi, Tehsil Jourian, District Jammu

vide notification No. 1033 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48085-92 RG/LP Dated: 28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shubam Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2016 of 2025 /RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumit Singh Jamwal

S/O Shri Jogeshwar Singh Jamwal

R/O Near I.T.B. P.F Transit Camp, Ward No.49, Channi Rama, Tehsil Bahu, District Jammu

vide notification No. 1259 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48093-100 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Sumit Singh Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2017 01 2625 /RG/LP Dated: 18.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Afridi S/O Shri Shabir Ahmed R/O Village Bathoie, Tehsil Mahore, District Reasi.

vide notification No. 1257 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48161-08 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shahid Afridi, Advocate

.....for information and necessary action.

## HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3818 of 201/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aman Kumar S/O Shri Madan Lal

R/O Ward No.1, Near Panchayat Ghar, Maralia, Miran Sahib, Tehsil R.S. Pura, District Jammu

vide notification No. 1194 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48189-16 RG/LP Dated: 28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aman Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2814 67 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arun Singh S/O Shri Balwant Singh R/O Village Bajja, Tehsil Chiralla, District Doda

vide notification No. 1195 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48117-24 RG/LP Dated: \d.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Arun Singh, Advocate

.....for information and necessary action.

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2820 of 2025 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ghulam Murtaza Budhana S/O Ghulam Mohi Ul Din R/O 20, Village Kalaban, Tehsil Mendhar, District Poonch

vide notification No. 972 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40115-32-RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ghulam Murtaza, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2821 01 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivani Thakur D/O Shri Sudershan Singh

R/O Ukhral, Panchal, Tehsil Pogal Paristan (Ukhral), District Ramban

vide notification No. 1002 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48133-40 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shivani Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 28 226] Jos5 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr Bilal Choudhary S/O Mohd Sadiq R/O 425, Digiana, Near Ashram, Tehsil South, District Jammu

vide notification No. 966 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48141-48 RG/LP Dated: 28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr Bilal Choudhary, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 28 23 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yasir Arfat

S/O Shri Liyaqat Ali

R/O Dhanmasta, Tajnihal, Tehsil Pogal Paristan, District Ramban

vide notification No. 1321 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48149-56 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Yasir Arfat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3824 04 205/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adnan Javaid

S/O Shri Javaid Ahmed

R/O Village (Mohra Bachai), Samote, Tehsil Surankote, District Poonch

vide notification No. 1198 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40157-64. RG/LP Dated: 20.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adnan Javaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 28 25 6 205 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubham Kumar S/O Shri Darshan Lal R/O Village Jinder Kalan, Tehsil R.S. Pura, District Jammu

vide notification No. 1284 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40165-72 RG/LP Dated:28.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shubham Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3826 64 2025 /RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mrinal

D/O Shri Vijay Singh Charak

R/O Upstatirs Best & Co, Opp. Post Office, Mubarak Mandi, Panjtirthi, Tehsil & District Jammu

vide notification No. 1310 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48173-80 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mrinal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2827 (RG/LP Dated:20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sushant Dave

S/O Shri K.K. Sharma

R/O Jindrah, Dave Enclave, Ward No.2, Tehsil Dansal, District Jammu

vide notification No. 1282 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40101-80 RG/LP Dated: 20.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sushant Dave, Advocate

.....for information and necessary action.

(Additional Registrar)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2028 of 202/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Achyuta Sharma

D/O Virender Kumar Sharma

R/O House No.3A, Sector7, Trikuta Nagar, Tehsil & District Jammu.

vide notification No. 1196 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40189-96 RG/LP Dated: 20.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Achyuta Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2829 of 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Deepika Gupta

D/O Shri Sanjeev Gupta

R/O House No.101, Sector 2, Trikuta Nagar, Tehsil Bahu, District Jammu.

vide notification No. 1221 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40197-204 RG/LP Dated: 20.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Deepika Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3836 6) 2625/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kajol Devi

D/O Shri Vikram Singh

R/O Village (Jakhed), Tehsil Latti-Marothi, District Udhampur

vide notification No. 1297 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48 205 12 RG/LP Dated: 28.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kajol Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2031 of 2025 /RG/LP Dated: 38.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shubam Sharma

S/O Shri Ravinder Shekhar

R/O W.No.11, H.No.138, Mohalla Shiv Nagar, Tehsil & District Udhampur

vide notification No. 1281 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48213-20 RG/LP Dated: 208.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shubam Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 38320 7025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Sheraz S/O Shri Mohd Shafi R/O Village Swari, Tehsil Koternanka, District Rajouri

vide notification No. 2016 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended **till 31.12.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40221-28 RG/LP Dated: \8.08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Sheraz, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 28 330 12000F 2025/RG/LP Dated: 28.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheikh Mudasir Amin S/O Sheikh Mohd Amin R/O Village Sadiwara, Tehsil Dooru, District Anantnag

vide notification No. 22 dated 05.04.2018 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48229-36 RG/LP Dated: 208.2025

#### Copy forwarded to the:

- 1. Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Mudasir Amin, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2034 6 1 2025/RG/LP Dated: 30.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abid Bashir S/O Bashir Ahmad Dar R/O Lar Teli Mohalla, Tehsil Lar, District Ganderbal

vide notification No. 1160 of 2024/RG/LP dated 22.07.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48237-44 RG/LP Dated: 20.08.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abid Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2038 0 1 2010 F 2025/RG/LP Dated: 10.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junad Ul Islam S/O Mohammad Syed Lone R/O Halmatpora, Tehsil & District Kupwara

vide notification No. 1171 of 2024/RG/LP dated 22.07.2024 for a period of one year has been extended till **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 48 245-52 RG/LP Dated: № .08.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junad Ul Islam, Advocate

.....for information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### **EXTENSION** OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 2836 67 3025 OF 2025/RG/LP Dated: 20.08.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehran Majid Wani S/O Majid Aftab Wani R/O Luderwan, Tehsil Trehgam, District Kupwara

vide notification No. 1175 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 40253 67 RG/LP Dated:20.08.2025

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Kupwara. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mehran Majid Wani, Advocate

.....for information and necessary action.